

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-313(PB)/2017

IN THE MATTER OF:

M/s. Sudhir Sales Services Limited

.....**Petitioner**

v.

D-Art Furniture

.....**Respondent**

SECTION : UNDER SECTION 9

Order delivered on 21.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

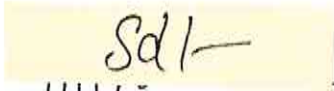
For the Petitioner(s): Mr. Priyanka Pandey, Advocate

For the Respondent(s): Mr. Sumesh Dhawan & Ms. Vatsala Kak, Advocates

ORDER

Against the order dated 24.10.2017 respondent has filed Company Appeal (AT) (Insolvency) No. 262/2017 and the Hon'ble Appellate Authority has passed the order dated 10.11.2017 stating that the Adjudicating Authority-NCLT shall not admit the C.P. No. (IB)-313(PB)/2017.

Accordingly, the hearing is deferred to 27.11.2017.


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(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


.....
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.11.2017

Vineet